## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-868/2015

In the matter of:

Bank Street Securities (P) Ltd & Ors.

....PETITIONER

SECTION:

Under Section 391 & 394

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

1 -

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Due to paucity of time arising out of sitting in the Special Bench, the matter was not able to be taken up. Hence, the same is adjourned to

13.12.2017.

(R. VARADHARAJAN)/ MEMBER (JUDICIAL)

Surjit 11.12.2017